12 hrs.

RE. REPORTED SETTING ON FIRE OF JHUGGIS OF LABOURERS IN DELHI

SHRI S. M. BANERJEE (Kanpur): Sir, there has ben as ghastly incident in Delhi, where the jhuggis of labourers were set fire to because they refused to work for low wages. Two valuable lives have been lost.... (Interruptions).

SHRI JYOTIRMOY BOSU (Diamond Harbour): Such a brutal thing has happened in the capital. So, a . mere calling attention notice will not do....(Interruptions).

भी हुकम चन्द कड्डवादः (मुरेना) : ठेकेदार ने जानबूझ कर मजदूरों की झौंपड़ी में आरग लगायी है।

भी शंकर क्याल सिंहः (चेतरा) : मामला बड़ा गम्भीर है, इस पर श्राप को काल ग्रटेंशन स्वीकार करना चाहिए ।

भी हुकम चन्द कछवाय : योजनाबद्ध तरीके से झोंपड़ी में माग लगा कर दो बच्चों को जान से मारा गया है।

ग्रभ्यक्ष महोवयः किसी मेम्बर को बुलाया नहीं, भ्रपने ग्राप सब खड़े हो गए ।

SHRI KRISHNA CHANDRA HAL-DER (Ausgram): Sir, I have tabled a calling attention motion....

SHRI JYOTIRMOY BOSU: Sir, I have given notice of a privilege motion against Prof. Chattopadhyaya....

भ्रष्यक्ष महोदयः ग्राग झुगियों में लग गई है उस के बारे में मैं उन को कह सजजा हूं कि वहस्टेटमेंट दें। इसमें एडजर्नमें ट मोभन तो पैदा नहीं होता।

श्वी एस॰एम०वनर्जीः काल म्रटेंशन तो ऐडमिट होना चाहिए । **भध्यक्ष महोदय**ः वह मैंने स्वीकार कर लिया है।

12.01 hrs.

QUESTION OF PRIVILEGE-Contd.

IMPORT LICENCE CASE-Contd.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, there is my privilege motion against Prof. Chattopadhyaya.

MR. SPEAKER: Until I give my ruling on the earlier motion, you cannot take up another one.

SHRI JYOTIRMOY BOSU: To save the energy as well as the time of the House, if you give half a minute....

MR. SPEAKER: I gave a ruling yesterday that we will not take anything new unless the earlier one is disposed of. In spite of that ruling, again you are raising it.

SHRI JYOTIRMOY BOSU: It is my right under the rules to raise one motion a day.

MR. SPEAKER: Not until this is disposed of.

SHRI JYOTIRMOY BOSU: Professor Chattopadhyaya has categorically stated that no licence has been given improperly....

MR. SPEAKER: Order, order, I have not called him. Prof. Chattopadhyaya.

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): Mr. Speaker, Sir, this has reference to the privilege motion against me which, to my mind, deals with the following points. Firstly, if the licences were issued according to the rules, why they have been impounded since? During the course of the CBI investigation, trafficking in licence was suspected. The Chief Controller of Imports and Exports issued a show cause notice on the licenses, asking them to explain why their licences could not be cancelled and, during the pendency, the licences have been rendered inoperative. The act of rendering the licence inoperative is on the ground of suspected trafficking and not on the eligibility or otherwise of the licence.

The second question is whether the firms in question have been indulging in trafficking in licences. I said in the Lok Sabha on the 9th September, which has been referred to by hon. Members, and I quote:

"Nothing to our knowledge has been brought raising or warranting any doubt that these licences have been trafficked into".

I also said then and I would like to reiterate now :

"If it is brought to our knowledge, we will look into it."

This is precisely what is being done.

Third. Whether these firms are benami, non-existent, black-listed and their Income-tax verifications have not been ascertained?

Available records show that these firms are established quota holders. do not figure in the list of firms debarred or kept in abeyance by the Chief Controller of Imports and Exports, and their Income-tax verifications. either in respect of payment or exemption, were duly ascertained before the grant of licences.

Fourth. The names of certain officers of the Ministry have been mentioned.

 A_s this point has already been clarified by the Home Minister on behalf of the Government, I do not like to say anything more except that unless something to the contrary comes to the eye of law, the presumption of their innocence should not be questioned simply because their names have been mentioned in a sensitive context.

Finally, as regards the point of "Reports" of CBI, I would submit that besides an interim CBI Report on the verification of the authorship of the letter dated 17th November, 1972, and another Report of verification into an application purporting to bear the signature of several M.Ps., I was referring to a letter from the CBI to the Chief Controller of Imports and Exports with regard to the alleged trafficking in licences by the importers in question.

Mr. Speaker, Sir, from what I have said, it will be clear that there is no inconsistency between my earlier submissions before the House and the subsequent course of events.

I would like to humbly affirm that I never had the slightest intention to mislead this august House.

SHRI JYOTIRMOY BOSU: I rise on a point of order, Sir. I have already written to you, giving detailed analysis....

MR. SPEAKER: A point of order on what?

SHRI JYOTIRMOY BOSU: On what he has stated.

Prof. D. P. Chattopadhyaya, on the floor of Parliament, on 27th August, categorically, stated:

"The licence has been issued strictly on merits and it is maintained that the licences are issued in accordance with the rules and regulations. There is nothing illegal or irregular and that allegation of bribery is absolutely incorrect. The reference made by some hon. Members about some bribery or money considerations in issuing licences is extremely unfortunate...." [Shri Jyotirmoy Bosu]

He firmly said that it was absolutely unfortunate and he further said that the licences were issued purely on merits....

MR. SPEAKER: What is your point of order?

SHRI SHYAMNANDAN MISHRA (Begusarai): This is the point.

MR. SPEAKER: It is not a point of order.

SHRI SHYAMNANDAN MISHRA: Why not? (Interruptions).

MR. SPEAKER: Why are you interrupting, Mr. Mishra? (Interruptions).

DR. KAILAS (Bombay South): He cannot address the Speaker like this. (Interruptions).

SHRI C. M. STEPHEN ,Muvattupuzha): I rise on, a point of order. (Interruptions).

MR. SPEAKER: All of you may please sit down.

I am sorry, Mr. Shyamanandan Mishra started it. There was nothing. I have a right to ask the Member to be relevant.

SHRI SHYAMNANDAN MISHRA: What was he doing then? We must be allowed to perform our duty.

DR. KAILAS: We cannot tolerate this sort of behaviour with the Speaker by Mr. Shyamnandan Mishra (Interruptions).

MR. SPEAKER: Let me listen to the point of order. I had asked him to raise only his point of order and in between there was an intervention for nothing.

SHRI JYOTIRMOY BOSU: Sir. on the 9th September....(Interruptions). When the Leader of the House, the Leader of the Party, is present here, how are they behaving....(Interruptions).

MR. SPEAKER: Why do you make unnecessary observations which have nothing to do with the point of order?

SHRI VASANT SATHE (Akola): Have you allowed him to raise the point of order?

MR. SPEAKER: He said that he wanted to raise a point of order, and when he was making a regular speech, I interrupted him to be relevant to the point of order and then Mr. Shyamnandan Mishra, in between, made an intervention.

की प्राप्त सहाय पांडे (राजनंदगांव): श्री घटल बिहारी वाजपेयी ने बड़े रोष के साय कहा था कि हम सदन की कार्रवाई को नहीं चलने देंगे। मैं भी एक निवेदन करना चाहता हूं। घगर ये प्रापका सम्मान नहीं करेंगे, घापकी रूलिंग नहीं मानेंगे, घापको प्रतिष्ठा नहीं देंगे तो हम भी इनको बोलने नहीं देंगे और हम भी इनको नहीं सुनेंगे।

भ्रष्यक महोबय : पालिमेंट इसलिए है कि ग्रापस में शांति से बहस की जाए ग्रौर सब को साथ ले कर चला जाए । सब को कर्नविंस करना पड़ता है। ग्रगर इस तरह से ग्राप लोग रुकावट पैदा करेंगे, गड़बड़ करेंगे तो कोई काम तो होगा ही नहीं ग्रौर यही काम चलेगा । मैं दोनों साइड्ज से ग्रपील करता हं कि शांति से काम लें।

SHRI JYOTIRMOY BOSU: I gave a notice under the Rules this morning....

MR. SPEAKER: The Prime Minister wants to say something.

SHRI JYOTIRMOY BOSU: Leave it to me. I know what courtesy should be shown to the lady. Whether a person deserves it or not, I will certainly consider. Bearing the fact in mind that she is a lady Member, I sit down.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): I am not getting up as a lady. It does not concern me at all whether Shri Jyotirmoy Bosu considers me a lady or a gentleman. That is his business. It makes no difference to me what others may think of me.

SHRI PILOO MODY (Godhra): Don't be so ungallant.

SHRIMATI INDIRA GANDHI: I am sorry, I was a little late and, therefore, I did not hear the remarks made by the hon. friend opposite, Shri Shyamnandan Mishra. But it is obvious from what I hear from the other side....(Interruptions). Why I lend credence to what is being said on this side is that day after day I hear the hon. Members from the other side attempting to cast aspersions on your impartiality here, not outside, and on what we consider the dignity of the Speaker. Obviously, if some such things is stated or done by the opposite side, members on this side feel agitated. Nobody wants shouting-but we cannot have it that one side, the smaller side of the House is always shouting and is holding the House to ransom (Interruptions). If Shri Shyamnandan Mishra has not said anything against you, Sir, then I have absolutely nothing to say.

I wish to appeal to the hon. House to realise that we have got very little work done in this session. We have a heavy agenda and there are many important issues. The situation in the country and the world deserves

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serious consideration. I appeal to all sides. Unless hon. Members of the Opposition co-operate in this, what is the point in merely asking this side to keep quiet.

SEVERAL HON. MEMBERS rose.

SHRI SAMAR GUHA (Contai): Place all the CBI reports on the Table of the House....(Interruptions).

SHRI JYOTIRMOY BOSU: It is no Government worth the name. You want to run away? You want to shield the criminals and that is why you went to the court in defiance of the assurance given to the House.

SHRI K. LAKKAPPA (Tumkur): How far are you going to allow hum to speak all sorts of things? Unless you regulate the House according to the Rules, it will be very difficult for us to function. It is not their monopoly. We know the procedure.

SHRI SHYAMNANDAN MISHRA: Personal reference is made to me, by the hon. Prime Minister who did not happen to be present in the House at that time and on the basis of the information from her friends here she has come to certain unwarranted conclusions.

SHRI K. LAKKAPPA: Why do you allow him? Under what rule do you allow him?

SHRI PILOO MODY:*

SHRI K. LAKKAPPA:*

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Let him not talk like that. This should not be allowed.

SHRI K. LAKKAPPA: Uncharitable remark is made against us.

MR SPEAKER: Mr. Lakkappa, why did you use that word?

SHRI K. LAKKAPPA: Sir, I would like to submit to this House, I have great respect for the House and for hon. Members. Mr. Piloo Mody said * (Interruption). What does it mean?

MR. SPEAKER: I am sorry; no such word should be used; in spite of the interruptions and noise, nobody should use such word. They will not form part of the proceedings. They will not be put in the proceedings of the House. Order, please. May I request you, whatever be the difference, whatever be your views, please express them in a better way, in a calm manner?

SHRI SHYAMNANDAN MISHRA: What has happened just now is a clear indication of who observes decorum and who does not. We have been observing that there is organised systematic attempt on the part of the ruling party to scuttle opposition from performing its duty. What happened this morning when the hon. Member Mr. Jyotirmoy Bosu, about whom I must say, ... that with all the respect he commands in the House, he is being prevented from getting his due in making a contribution in this House. His views and my views are diametrically opposite on many matters but I do feel the hon. Member, Mr. Bosu, who happens to be the Chief Whip and Secretary of the Party and has got a place in the House, is being prevented from performing his duty. A ...

Secondly, when he began his speech only after two or three words the Chair was pleased to say that he should not proceed in the matter and there were organised and systematic interruptions on the part of the ruling party. Some times, with due deference to the Chair, if I may say so, there are interruptions from the Chair and this is a matter which is bound to irritate us.

MR. SPEAKER: Let me make my position clear. In the very beginning without my permission he started reading the privilege motion on which I said the ruling was given yesterday that so long as one privilege motion is under consideration the other cannot be taken up. He sat down and the other item came. You can see the record. He started making a regular speech and I just said he should speak only on the point of order raised. In the meanwhile, what Mr. Mishra, said followed. Even when I call the attention of the Member to relevancy and you say why do I obstruct then I cannot help it. (Interruption)

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SHRI JYOTIRMOY BOSU: He has made a statement and arising out of that this is the point of order that 1 want to make.

Sir, my point of order is: Prof. D. P. Chattopadhyaya on the Floor of Parliament categorically stated that the licences have been strictly issued on merits and it is maintained that the licences are in accordance with the rules and regulations.

Now, Sir, also on 9th September, he said:

"I, therefore, decided in September, 1973, that some relief may be accorded to such of the importers of Yanam and Mahe, who fulfilled the rules of eligibility."

My submission is that the issue of special additional licences was discontinued from October, 1959. That is number One. My second point is that the concern's application was refected earlier because it did not fulfil the conditions laid down in the relevant public notice for the grant of such licences.

In that context, I want to ask the hon. Minister as to how these special additional licences were granted even though it was totally banned from October, 1959.

Case (Q Ö P)

My third point is this: How can they suddenly make up the lapses that were there in the original application which débarred them from receiving the licences.

My contention therefore is that the statement made on the floor of the Parliament is totally false. He has misled the House and it is wholly unture.

MR. SPEAKER: Mr. Bosu this is not a point of order.

SHRI SHYAMNANDAN MISHRA: Sir, I rise on a point of order.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMA-IAH): Today, the hon. Minister has made the statement and the matter should now rest there. You should now go to the next business. Everybody goes on speaking endlessly. This matter cannot go on endlessly. He has already made a statement. It cannot go on endlessly.

MR. SPEAKER: I would listen to the point of order for a minute each. You have made a speech in other matters. And then the Minister gave a reply.

Don't make a speech like Mr. Bosu. I now find that—he himself says that —he is asking questions. You can raise a point of order. Now, all of you will please sit down.

SHRIMATI MAYA RAY (Raiganj): Sir, may I rise on a point of order. My point of order is this. I do not object to what the hon. Members say here. But, what I do object to, is the manner in which the Chair is addressed. I would like your ruling as to what degrees of courtesy are required of the hon. Members in this Houses in addressing the Chair?

SHRI JYOTIRMOY BOSU: (*)

MR. SPEAKER: What all is said by the hon. Member just now will not form part of the record.

श्री मधु लिमये (बांका) मुझे एक प्वाइंट ग्राफ ग्रार्डर रेंज करना है ।

श्री झटल बिहारी वाजपेयी : ग्रध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

श्वी शंकर बयाल सिंहः प्वाइंट झाफ ब्राइंर पर ब्राप ने एक विरोध पक्ष के सदस्य को मौका दिया ग्रब ग्राप इधर के सदस्य को मौका दीजिए ।

भ्रष्यक्ष महोदयः ग्राप को भी दूंगा। लेकिन ग्राप को खड़ा तो होना चाहिए ।

भी शंकर बयाल सिंह : मैं ग्राप से ग्रनुरोध करना चाहता हूं कि ग्राप इस कुर्सी पर बैठे हैं । ग्राप एक बार इन की तरफ देखें, एक बार इधर देखें । बार बार उन को ही मौका मिलता है, हम को मौका नहीं मिलता । ग्रभी ग्राप ने ज्योतिमंय बसुको मौका दिया तो ग्रब श्रीमती माया रे को मौका दीजिए ।

भी झटल विहारी वाअपेथी : जहांतक देखने का सवाल है ग्राप उधर ही देखिए लेकिन मौका इधर ही दीजिए ।

आतें झंकर बयाल सिंह : ग्राप न उधर देखिए ग्रीर न इधर देखिए, ग्राप सामने देखिए तो मैं दिखाई दंगा ।

म्राप्यक्ष महोवय : मैं प्राप की तरफ जरूर देखूगा लेकिन माप शान्ति रखिए । यह रोज ऐसे ही चलना ठोक नहीं है । क्यों कि आप ज्यादा है, चेंयर प्रकेली है इसलिए प्राप मेरा भी ख्याल रखें तो ज्यादा ग्रच्छा होगा । फिजिक्ली भी इस तरह से रोज चलना इम्पासिबल है ।

*Not recorded.

भी झटल बिहारी वाजपेयी: मध्यक्ष महोदय, नियम 222 के ग्रन्तर्गत हम लोगों ने कुछ मंत्रियों के खिलाफ विशेषाधिकार के उल्लंघन के प्रस्तावों की सुचना दी थी – ग्राप ने हमें वे मामले उठाने की इजाजत दी। ग्रव नियम 222 के ग्रन्तर्गत :

"The Speaker, if he gives consent under rule 222 and holds that the matter proposed to be discussed is in order, shall, after the questions and before the list of business is entered upon, call the member concerned, who shall rise in his place and while asking for leave to raise the question of privilege, make a short statement relevant thereto:"

ग्रागे कहा गया है । ग्राप ने रिफ्यूज तो नहीं किया, हमें इजाजत दी, इसलिए में ग्रागे का पढ़ रहा हं ।

"Provided further that the Speaker may, if he is satisfied about the urgency of the matter, allow a question of privilege to be raised at any time...."

ग्रब दूसरी स्टेज ग्राती है :

"If objecting to leave being granted is taken, the Speaker shall request those members who are in favour of leave being granted to rise in their places, and if not less than twenty-five members rise accordingly, the Speaker shall declare that leave is granted. If less than twenty-five members rise, the Speaker shall inform the member that he has not the leave of the House."

मुझे बड़ी खुशी है कि प्रधान मंत्री जी.ने कहा कि वह चाहती है कि नियमों के बनुसार सब काम चले तो ब्रब ग्राप नियमों का पालन कीजिए ।.... **यवधान**) यह गला फाड़ कर चिल्ला हैं, यही नियमों का पालन हो रहा है । **म्नष्यक्ष महोवय**ः मंतियों ने वक्तव्य दे दिया। ग्रब ग्राप को निर्णय करना है। लेकिन निर्णय करने से पहले मंत्रियों के वक्तव्यों में कहां खामियां हैं, कहां कमी है, किस तरह से उन्होंने सद**न** के सामनें सारे तथ्**य रखने से इन्कार** किम्मा....

सम्पक्ष महोदयः यह बताइए कि यह कहां लिखा है कि मंत्रियों के बाद भी यह चलेगा ?

भी झटल बिहारी वाजपेयीः ग्राप कोई फैसला करें उस से पहले ग्राप ग्रगर हमें नहीं सुनेंगे तो ग्राप को फैसला करने में मदद नहीं मिलेगी।

मभ्यक्ष महोदयः चार दिन ग्राप को ही सुनता रहा।

थी मधुलिमये : मैं बता रहा हूं कि क्या प्रोसीजर होना चाहिए, भ्राप मुझे सुनिए ।

भी म्रटल बिहारी वाजपेयी : अध्यक्ष महोदय,हम आप की मदद करना चाहते हैं।

ग्रम्यक्ष महोदयः मेरी मदद तो ग्रच्छी कर रहे हैं ग्राप। मैं जरूर मदद ले लूंगा श्रगर जरूरत पड़ी।

भी झटल बिहारी वाजपेयी : म्रध्यक्ष महोदय, माप को यह फैसला करना है कि क्या मंत्रियों के सारे प्राश्वासन जिन के बारे में दावा कर रहे हैं उन्होंने पूरे कर दिए क्यों कि उन्होंने जांच के परिणामों से सदन को सुचित कर दिया, क्या वे इस से पूरे हो गए? हमारा कहना है कि वे म्राश्वासन तव तक पूरे नहीं होंगे जब तक की सी वी ग्राई की रिपोर्ट सभा पटल पर नहीं रख दी जाती। म्रब ग्राप को फैसला करना है, म्राप को हमारे मधिकारों की रक्षा करनी है।

ग्रध्यक्ष महोदय: मैंने तो पोजीसन ग्रभी बतादी। श्री झटल बिहारी वाज़पेयी : ग्राप ने बता दी जो गृह मंत्री ने चिट्ठी लिखी थी उस के बारे में । लेकिन सदन को दिए गए ग्राइवासन पूरे होंगे या नहीं, वे पूरे हो गए या नहीं, इस का निर्णय कौन करेगा ? यह निर्णय बहुमत नहीं कर सकता । बहुमत तो इन के साथ है । लेकीन सी॰ बी॰ ग्राई॰ की रिपोर्ट ग्रानी चाहिए । उस के बिना सदन को विश्वास में लिया गया यह नहीं माना जाएगा । यह हमारा कहना है ग्रोर यह मंत्री महोदय बारी-बारी से बयान दे रहे हैं लेकिन वे सी॰ बी॰ ग्राई॰ की रिपोर्ट रखने के लिए तैयार नहीं है ।

भी मधू लिमये: मेरा प्वाइट ग्राफ ग्रार्डर है। मैं पहले से खड़ाथा, मुझे रेक्ग्नाइज कीजिए।

श्री इांकर दयाल सिंह: मेरा व्यवस्था का प्रश्न पहले सुन लीजिए।

मेरा व्यवस्था का प्रश्न नियम संख्या 349, 350, 351, 352 त्रोर 353 के जनुसार है। में ग्राप से इस के साथ एक अनुरोध यह भी करता चाहूंगा कि 349 से लेकर 353 तक के नियमों को ग्राप एक ग्रलग से साइक्लोस्टाइल करा कर मेम्बरों को भेज दें जिस से सदन की कार्यवाही च∵े में सुविधा हो जाए।

349—: Rules to be observed by members while present in the House.

350—Member to speak when called by Speaker;

351-Mode of addressing the House.

352—Rules to be observed while speaking;

353—Procedure regarding allegation against a person.

मैं इन नियमों को झाप के सामने रखना चाहता हूं भौर झाप की व्यवस्था इस में चाहता हूं भूभी माननीय सदस्य श्री वाजपेंयी जी ने कहा कि मैं सदन की कार्य वाही नहीं चलने दूँगा जब तनः सी० बी० ग्राई० की रिपोर्ट नहीं झाती 2666 LS-9 है। इस प्रकार की बातें सदन में पहले भी कही जा चुकी हैं। मैं प्राप से जानना चाहता हूं कि यह सदन रूस्स मीर रेयूलेशन के मनुसार चलेगा, प्रापके मदिशों के मनुसार चलेगा या इन के डराने धमकाने से चलेगा ? यह बड़े ही घिक्कार की बात है कि कोई मेम्बर इस तरह की बात करता है। उन को इस तरह की भाषा का प्रयोग नहीं करना चाहिए नहीं तो में म्राप की सेवा में यह म्रपील करना चाहता हूं कि इससे भी अड़े गब्दों का प्रयोग करना हम लोग भी जानते हैं। इसलिए मैं म्राप से यह मनुरोध करना चाहता (हूं ध्यवचान).. मैंने एक भी संसदीय शब्द का प्रयोग नहीं किया है, यद्यपि हम भी इन से कड़े गब्दों का ब्यवहार करना जानते हैं।

मण्यक महोवय मैं नियम सं0 349 350, 351, 352 मौर 353 के तेहत प्राप की व्यवस्था चाहता हूं। मैं प्राप से मनुरोध है, करना चाहता हूं प्रतिदिन कार्य संवालन के लिये सदन के सामने एक कार्य सूची होतीमन इस लिये जो बातें हो चुक्ती हैं उन को समाप्त कर के कार्य सूची के मनुसार सदन की कार्यवाही चलायें। मैं चाहता हूं कि माप इस पर म्रगना रूलिंग दीजिये।

मध्यक महीदयः रूलिंग तो कई बार दें चुका हूं-हाउस कार्य सूची के मुताबिक चलना चाहिए, एक दूसरे की बात सुननी चाहिए, रुकाचट नहीं डालनी चाहिए, शान्ति से बैठना चाहिए, जब एक बोलता हो तो दूसरे को नहीं बोलना चाहिये, शाउट नही करना चाहिए, एक दूसरे पर रौब नहीं डालना चाहिये गौर इस हाउस की परम्परा, डिगनिटी ग्रीर डैकोरम को रखना चाहिये। ये बातें मैं बहुतदफा कह चुका हूं- बार बार बया कह ।

श्री बंकर दवाल सिंह : ठीक है, प्राप इन नियमों को साइक्लोस्टाइल करा कर सदस्यों को भिजवां दें। अध्यक्ष महीवयः प्राप लोग ग्रब इस मामले को यही छोड़िये

भी मचु लिमये : जी नहीं, मैं प्वाइंट - म्राफ ग्राडर पर खड़ा हूं---जब मेरी टर्म ग्राती है तो माप कहते हैं कि इस को यहीं छोड़ दीजिये। माम हमेसा ऐसा करते हैं---मैं नहीं छोड़ रहा हूं।

भी सनर गुह (कन्टाई) : प्राप हिम्मत दिखायें तो छोड़ सकते हैं—सी. बी. प्राई. की पूरी रिपोर्ट यहां पेश करायें तो छोड़ सकते हैं। रिपोर्ट पेश करा दें तो ग्राप को छोड़ेंगे, हाउस को छोड़ेंगे, प्राइम मिनिस्टर ने जो कहा है उस को मानेंगे - लेकिन पहले पूरी रिपोर्ट टेबिल पर ग्रानी चाहिये। रिपोर्ट का पेश होना देश के सम्मान के लिये, पालियामेंट्री इस्टी-ट्यू शन के सम्मान के लिये जरूरी है। ग्राज सारे देश की निगाह हमारी पार्लियामेंट पर है। प्राइम मिनिस्टर को इसे स्मझना चाहिये(स्थवधान)

भी इन्प्रजीत गुप्त (मली उर) : मिं स्पीकर, जिस मामले को ले कर यह झगड़ा चल रहा है, जस को चार पांच रोज हो गये हैं, वह सी. बी. ग्राई रिपोर्ट के बारे में है। बह सही हो या गलत हो, यह दूसरी बात है– लेकिन उस वक्त जो ग्रण्ड रटेकिंग्ग, जो एक्यो रेंस दी गई थी, उस के अनुसार इस रिपोर्ट को हाउस के सामने (व्यवधान) ...

मैं यह फर्मा रहा था---- आप कहते हैं कि आप रूलिंग नहीं दे सकते हैं, जब कि झाप ने पहले रूलिंग दिया था, जिस को लोगों ने एक ढंग से समझा, लेकिन बाद में पता चला कि उस रूलिंग का मतलब वह नहीं था जो लोग समझते थे। फिर आप ने कहा कि मैं इस मामले में रूलिंग नहीं दूंगा। सरकार पर छोड़ देता हूं, उन की खुशी है बह रिपोर्ट कें या न दें; ले रिपोर्ट पर रूलिंग नहीं दूंगा। इसोलिये यह मामला झागे चल रहा है.... MR. SPEAKER: Why do you distort my words?

SHRI INDRAJIT GUPTA: This 18 what you said: I am not going to give a ruling; I leave it to the Government.

MR. SPEAKER: Yesterday when Home Minister asked my guidance as to what part of that was prejudicial to the judicial proceedings and what part was not. I said that it was not my function to sit as a court and tell the court that this was prejudicial and this was not prejudicial. It is not the Speaker's job. I am not concerned with it. I have oonsidered it after a detailed study of everything. I know my limitations.

SHRI INDRAJIT GUPTA: Nobody wants to interfere with the process of law in courts. Even if we want to, we cannot interfere. But there is the question of the rights of this House as a sovereign Parliament to judge the conduct or misconduct of one of its Members.

MR. SPEAKER: That is the basic thing.

SHRI INDRAJIT GUPTA: **Row** can the House give its judgement unless facts are known?

SHRI H. N. MUKHERJEE (Calcutta—North-East): We are interested in having a full stop put to this matter in so far as we can, but certain of your observations a little while ago have complicated the situation.

MR. SPEAKER: In what manner?

SHRI H. N. MUKERJEE: I will explain. With all respect and humility, in relation to what you have been pleased to observe a little while ago as well as in pursuance of the implications of what you had observed yesterday, I would like to submit that the point in regard to the CBI report having to be laid on the Table of the House has been before us and as far as we can understand it, you gave the ruling that the document should normally be put on the Table of the House, but if Government had some objection or other, you would give them a sort of the benefit of the doubt....

MR. SPEAKER: No. Please do not misquote me.

SHRI H. N. MUKERJEE: We have not got the CBI report or any text purporting to be so. But we have heard from you yesterday that certain documents docketed in a different way-Appendix A, Appendix B etc.have been placed before you by the Home Minister. I am not concerned if the Home Minister or any member or any citizen has any private confabulation with you and submits to you certain documents for your private, personal consideration and advice. But on this occasion, the Home Minister has submitted to you certain documents in a public capacity, appertaining to a matter of which the Parliament had taken notice in a very serious manner last session and we had gone away with the impression, and the whole country had the impression, that the matter would be examined by Parliament before even judicial proceedings were instituted. But in the absence of any paramount legal arguments about the hands of the Government being tied we have been told that the Government would not do anything in the matter. In the meantime, they have submitted before you some documents. You told us yesterday that you are not going to bother about them. But I say and I am sure my friends would support me in the contention, that since these documents relate to something of which Parliament has already taken cognizance and since they are sent to you in an official capacity by the Home Minister, you are under a bounden obligation consistently with your

prerogative as the spokesman of the House to have them examined and the only methodology to get them examined is through a parliamentary methodology. You have neither eyes to see nor ears to hear except through the eyes and ears of Parliament. Therefore, following Mr. Lenthall's observations in the 17th century, which have become part of parliamentary history, no matter howsoever the Prime Minister might laugh it away, you are under an obligation to examine it only by a parliamentary mechanism. Therefore, it is in order, and nothing else is in order, after having intimated to the House that you are kept in possession of certain documents sent to you by the Home Minister that you have to have them examined by a committee of the House, confidentially or otherwise, under your directions. We have to clear ourselves before the country. Parliament's reputation has to be preserved, not the reputation of the Prime Minister or the Congress Government in this country. We must do all we can to see that our members are exonerated from the blame that attaches to them even by suspicion, which might not be warranted. Therefore, I am not interested in smearing Shri L. N. Mishra or XYZ; I am not interested in it. I am sick to death bearing the names of Ministers, who are supposed to be culprits according to the allegations of some of us. I am not interested of some of us. I am not interested in it at all. But we are all interested in the honour and integrity of Parliament. And if after the last session we did not do anything, what will the country say?

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Shri Uma Shankar Dikshit seems to imagine that he can do a vanishing trick. He made a statement as Home Minister which, his successor in office, to his commiseration is holding as a baby, but the other gentleman never even turns up. Is this the menner in which we can carry on in an orderly [Shri H. N. Mukerjee]

fashion? The Prime Minister does not seem to bother about it. But we are bothered because the honour of Parliament is at stake.

You, Sir, have said in this House that you are in possession of documents supplied to you by the Home Minister. You have to examine them, and you can only examine them, through the method of a parliamentary committee, but under your direction. Do it in whichever way you like, give them whichever rational instructions you think it necessary to give them, but have it examined.

When those documents are examined, those documents might justify the government's conduct, those documents might justify you in coming to the conclusion that the government need not do anything more on it. and we shall be satisfied with it. But there must be a parliamentary examination, the examination by you would have to be a parliamentary examination because, I repeat, you have neither eyes to see nor ears to hear, except what the Parliament gives to you. Sir, you have a bounden obligation to examine this matter to save the honour of the House. You have to do it, and if you chose not to do it, it is your business.

धी मे लिमये (बाका) : प्रध्यक्ष नहोदन मैं इकट्ठे प्रपनी बात कहगा सारे प्वाइंट्स प्राफ ग्राइंर के बारे में इसलिये बीच में मुझे न टोकिये । इस समय मैं प्रोसीजर के सवाल पर हूं कि हम कहां तक ग्राये । जो चार प्रिवलेज के नोटिस दिये गये थे उस पर ग्राप ने हमारो प्रीसिमनरो बातें सुनीं । उस के बाद मं वियों को मौका दिया । इस के दौरान दो प्रक्न उठे । एक सी. बी. ग्राई. को रिपोर्ट के बारे में भौर इन मं वियों ने जो ब्यान दिये उस के बारे में भौर माप को मागे क्या करना चाहिये, दो प्रश्नों के ऊपर मैं म्राप का स्पष्ट निर्णय चाहता हूं।

कल भाप ने कहा कि सबजुडिस वाले मामल में मैं भ्रपनी कोई राय नहीं देना चाहता । लेकिन मैं भ्रदब से भ्रजं करना चाहता हूं कि सी० बो० भाई० की रिपोर्ट को सदन के सामने रखने की जो मांग की गई है वह व्यापक सदन की मान हानि का जो सवाल है उस के संदर्भ में की गई है। तो सब से पहलो बात तो मैं यह बार बार कहना चाहूंगा कि सब-जुडिस का सवाल दि विलेज के मामले में बिल्कुल नहीं भ्रा सकता है । भ्रष्ट्यक्ष महोदय प्रिविलेज का सवाल उठता है भार्टिकिल 105(3) के तहत भ्रोर भ्राप के जो रूल हैं उस के नियम 118 के तहत । भ्रब कांस्टोट्यगन खोले बिना काम नहीं चलेगा ।

प्राटिकिल 105(3) इस प्रकार है: "In other respects, the powers, privileges and immunities of each House of Parliament, and of the members and the committees of each House, shall be such as may from time to time be defined by Parliament by law".

ऐसा कोई कानून ग्राज नहीं है।

"and until so defined, shall be those of the House of Commons of the Parliament of the United Kingdom, and of its members and committees, at the commencement of this Constitution."

केवल हम को इतना हो स्पष्ट करना है कि 26 जनवरी, 1950 को हाउस प्राफ कामन्स के सद-जूडिस के बारे में क्या अधिकार हैं, प्रोर वह बन्धनकारक हैं प्राप के लिये, प्राप उस से प्रतगत हीं हो सातों का संवाल है। जकधर को किताब में यह लिखा हुन्ना है :

The following observations have been made on the *sub judice* rule in regard to privilege questions.

यह कोटेशन में है। यह माननीय बह्यानन्द रेड्डी की तरह का कोटेशन नहीं है:

"So far as privilege matters are concerned, a Legislature is the sole judge of its privileges and the rules of sub judice does not apply."

यह एक मिनट में मामला प्राप खत्म कर सकते हैं। लेकिन मैं देख रहा हुं, खेंद के साथ, कि ग्राप के ऊपर जो दायित्व इस संविधान ने ग्रोर हमारे नियमों ने डाला है उस दायित्व को ग्राप सोचते हैं कि न निभायें ग्रौर समझौते के ग्रीर सरकार के सौजन्य से यह मामला हल हो जाये ।

MR. SPEAKER: No, not at all.

बो मधु लिमये । यही कहा, ग्राप ने सरकार पर छोड़ा टिया । मैं कहना चाहता हुं कि ग्राप को ग्रपने दायित्व को निभाना है। ग्रघ्यक्ष महोदय, क्या कहा गया है:

"The Committee of Presiding Officers.....

म्राप बार बार उस का हवाला देते हैं। जो म्राटिकिल 105 में दिया गया है: ं

"The Committee of Presiding Officers has considered the scope of the rule of sub judice and recommended the following guide-lines:

 Freedom of speech is a primary right whereas the rule of sub judice is a self-imposed restriction."

प्राइमरी राइट जोसंविधान सेनिकलता है। भौर सुविधा के लिये हम लोग ग्रपने ऊपर जो बन्धन या रोक लगाते हैं उनमें श्रेष्ठ कौन सा है उस कांफैसला करने में एक मिनट नहीं लगना चाहिये।

> "(2) The rule of sub judice has no application in privilege matters."

ग्रब मेरा व्यवस्था का सवाल यह है, माननीय ब्रह्मानन्द रेड्रो को हम ने सुना मैं कोटेशन से ग्राप का समय नहीं लेना चाहता लेकिन उन्होंने घुमाफिराकर बात क्या कही कि सी. बी. आई. की रिपोर्ट एक ंनहीं है । यह तो माननीय चट्टोपाध्याय के पत्न से ही स्पष्ट होता है interim reports mainly from the CBI कि सो० बी० ग्राई० की ही नहीं है ग्रीर ऐजेन्सीज रिपोर्ट की रिपोर्ट भी इस बारे में है। तो घुमाफिरा कर क्या तर्कं दिया गया कि ग्रगर यह सदन की मेज पर रखी जायगी तो ग्रदालत की प्रोसीडिंग्स प्रजुडिस हो जायेंगे । ग्रीर यह तर्क दिया 18 तारीख को, ग्रीर यही तर्क 14 तारीख को तूल मोहन राम ने दिया। इस का स्त्रोत एक ही है। क्या माननीय ब्रह्मानन्द रेड्डी, क्या तुल मोहन राम म्रोर क्या माननीय एच ग्रार० गोखले, सभी सब-जुडिस का ग्राधार ले रहे है। तो इस का स्त्रोत है प्राइम मिनिस्टर के बन का । तूल-मोहन राम का लेटर भी उसी से निकला । पब म्राप को इस बात पर निर्णय देना है एक श्रीर सब-जुडिस वास्तव में हाउस माफ कामन्स में तो दूसरा की रिवाज है

MR. SPEAKER: I am very clear about it.

भी मधु लिमयेः में दूसरे पहलू पर ग्रा रहा हं।

236.

भ्राष्यकः व्यक्तोस्य धर्में ते कहा इसमें न पढिए । जो सब-जुडिस काः रूल है इसके बार्रे में मैं क्लीयर हे ।

भी बधु लिमने अमाप हमेशा ही क्लीयर

रहते है इसीलिए सारा हाऊस कनफ्यूज्ड हो जाता है।

Every Member of this House remarked on Friday last.

MR. SPEAKER: If you refuse to understand, what can I do?

थी मधुलिमयेः मुझे कहने दीजिए ।

भ्राध्यक्ष महोदय: यह एक किताब है।

The Law of Parliamentary Privileges . in U.K. and in India

इस में सब में जुडिस के रूल का दुसरा प्रोपोजी-

शन बताया गया है ।

SHRI C. M. STEPHEN: There is no controversy on this. All that is not necessary. The rule of sub judice is not applicable to privilege question. That is a clear proposition. But that is not the question here.

13 hrs.

भी मधु लिमये : झाप इनको रोकिए । ' प्रिवलेजिज के मामले में लोक सभा के प्रधिकतर किसी भी ग्रदालत से सुप्रिम कोर्ट से भी ग्रलग ग्रोप श्रेष्ठ है । मामला सदन में पैडिन्ग है । सब-जूडिस का ग्राखिर काए मतलब क्या है ' under consideration: of the court. यह पार्श्लिंग्रमेन्ट भी प्रिदर्श्लिआ के मामले में '

सर्वोच्च कोर्ट है ।

The matter is pending in the House which means under consideration of Parliament.

इस के बारे में 9 थे 226 परहल्होंने कहा है :

"Comments outside the House on matters which are pending the decision of the Speaker or a Committee of the House or even in the House may also amount to a contempt of the House on the grounds of an affront to the dignit of the House in attempting to influence its decision or pre-judging an issue."

इसका मतलब है कि जिस तरह कोर्ट में मामला

चल रहा है बाहर कोई उसकी चर्चा करेगा तो

कोर्ट कहती है

It is an affront to our dignity. This is an attempt to prejudge and prejudice the pending case.

उसी **तरह जब ।**ः

Parliament is seized of the privilege matter.

ग्रगरबाहर की कोई भी ग्राथोरिटी जैसे मैजिस्ट्रेट की कोर्ट हो कोई एंक्शन हो किमिनल प्रोसीजर कोड का या कुछ ग्रौर हो कान्स्टीट्रयूशन से सुपरियर नहीं है। 106 ग्राटिंकल के सामने क्रिमिनल प्रोसीजर कोड की जो धाराष्टें ्रहे जिनको इन्होंने साइट किया है सब को मुकना है । क्रिमीनल प्रोसीजर कोड कोई स्रीज नहीं है जब मामला पालियामैन्ट के विचाराधीन है, सब-जडिस वगैरह कोई मामला नहीं झाता है। में ग्रापका सदन की मान हानि के सवाल के ऊपर में स्पष्ट निदेश चाहता ह । निर्णय करने के लिए सी⊳**बी₀झाई**० की क्रौर झन्य एजसियों की सभी रिपोर्ट सदन के सामने रखना ज रूरी है इससे ग्राप निकल नहीं सकते हैं।

प्रो० चट्टोपाध्याय के बयान के बारे में प्वान्ट ग्राफग्राई रुका मेरा ग्रंतिम मुद्दा है। इन्होंने ग्रपने भाषण के दौरान में कहा ग्राप इनके बकान को देखा सें –

भी धंकर बयाल सिंह : जितनी देर माननीय सदस्य कागज खोजने वें लगाते हैं उतनी देर में मैं कजे एव शकधर की पुस्तकः िजिसको इन्होंने कोट किया है,∵उसमें को पृष्ट 924 पर लिखा है उसको पढ देना चाइता हूं। उसमें लिखा है।

> जो सदस्य व्यवस्था का प्रश्न उठाना अध्याहताः हो उसे यहः प्रधिकारः है कि अध्यक्ष दासः निर्णय दिये जाने से अहम वहं प्रपनी बात केस कह।

ग्रब ग्रापने निर्णय दे दिया है। फिर ये कैसे उठा सकते है। सह किताब में लिखा हुग्रा है। इस किताब में यह बात लिखकर।इन्होंने हों भारी परेशानी में डाल दिया है। इन्होंने कागज खोजने में इतनी देर लगा दी है। इन्होंने । चाहिए था / कि काणजल्पहले से लेकर चलते।

भी झ्यामः नन्दन मिभाः कोन गड़बड़ी कर रहा है।

भामती इदिरा गांधी ः बह का सज कूं दे रहे थे इस बीज़ इन्होंने प्रेपनी बात कह की है। अर्थ भी घटल बिहारी वांजपेयी ः श्री प्रहमा अन्द रेंड्री भी उस दिन का गज कूं द रहे थे या नहीं? अर्थी प्रंचु लिमये : का गज नहीं ढ़ढ रहा हूं क्योंकि प्रो० चट्टोपाध्यायका बयान में रही के प्रोत है ही नहीं। उन्होंने ग्रपने बयान में कहा कि सी बी प्राई की कोई रिपोर्ट नहीं है, केवल सी बी माई का का म र्रमिति स्ट्री के नाम से एक पत्न है। ग्रभी कहा है। हाउस के सामने यह गलत बयानी हो रही है प्रापक सामने ही रही। है। सापको सेंने दो बार यह फ्ल पढ़ कर सुनाया था जिस में उन्होंने कहा था-ये, उनके शब्द है:

"Certain consequential action had to be taken on receipt of the interim reports mainly from the CBL" मब क्या रिफोर्ट नहीं है पत है ? श्रिपोर्ट को जायब करुरविया है इन्होंने जोमापके स्वासने यह सब हो रहा है। दूसरी बातः है मबकी फाम दी सी बी भाई । इसका मतलब है मदर हनवैस्टीमेटिन एजेंसी जर्क रिपोर्ट स का बिक तक नहीं करते हैं जिन्होंने इंत्वो बन्गला देश ट्रेडिकारपोरेशन के उपर 'छापा मारा इन रिपोर्ट स का ये जिक तक नहीं करते हैं। सदन को जान बूझ कर- युमराह कर रहे ह इस लिए माप हमारे प्रिवलेंज मोशन को लें कीर सी की माई रिपोर्ट स के बारे में स्पष्ट . निर्णय दे।

SHRI N. K. P. SALVE (Betul): In fact we have never disputed that the right of the House is supreme where the question of privilege is involved and you, in your wisdom, allowed so much of debates on them. What their objective to-day is that under the garb of raising points of , order what is virtually being discussed is a ruling which you have given yesterday. Even for the purposes of privilege, if the rights of this House are utterly supreme, then, it only means that this House can debate and discuss the privilege. But whether or not in such a debate a document has to be tabled is a matter for which various considerations will come. You, in your wisdom, have yesterday stated that you are not going to decide that issue, whether it has to be tabled or not. When that decision has been taken and communicated that is not to be laid on the Table of the House at your command, they are virtually asking again and again every day that it has to be laid on the Table of the House and that you should give such a direction. Whether under the garb of raising a point of order or a point of disorder, whatever it may be, it is virtually nothing but re-agitating the issue on which you have given your

[Shri N. K. P. Salve]

ruling. Therefore, I seek your protection that if the ruling has been given yesterday, it was a ruling that you are not going to determine and decide whether the document is to be tabled or not in connection with the privilege. That is the ruling that has been given and it is final and binding on everybody and I submit nobody should be allowed to agitate that issue.

SHRI JYOTIRMOY BOSU: I want to elicit one information—whether yesterday in the meeting of the Congress Party executive it was decided that the CBI report will not be tabled in the House. We want to know that.

SHRI C. M. STEPHEN (Muvattupuzha): I just want to reiterate what I submitted the other day, just to put the matter in the proper perspective. What exactly the point of order I am raising is just this. You must now proceed and determine the question as to whether the privilege motion which has been given notice of is admissible or not. That is the only matter we are now discussing and all the others are ancillary matters.

The proposition my friend, Shri Madhu Limaye, has propounded that during the deliberations of a question of privilege, the question of subjudice does not come, is unexceptionable. I do not challenge that proposition. The question now is whether this privilege motion should be admitted for consideration or whether he must be permitted to ask for the leave of the House. That is where we are now. As an exceptional case, my friends who gave notice of the motion, were given freedom to speak. The incriminated Ministers were permitted to reply to that. You should now proceed to the question of ruling. Then, Sir, I would submit, having heard everything, that there are two considerations from which there cannot be any escape.

Sir, Rule 224 says about conditions of admissibility. Please see Rule 224, sub-rule (iii)-It says where 'the matter requires the intervention of the House,' The right to raise a question of privilege shall be governed by the following conditions, and then, these conditions are given, and under sub-clause (iii) you have this 'the matter requires the intervention of the House'. What is the allegation here? The allegation is in respect of certain assurance which was given and they say this assurance has not been carried out and therefore there is contempt of the House and so on. That was the main allegation, As to whether the assurance was given, as to whether it was deliberately not carried out, what are the contents of that assurance, whether the assurance is in the same form as it is propounded, these are all questions on which there are very serious doubts. Mr. Gokhale held out the proposition yesterday that the assurance was not what friends from the opposition said it was. And here one question arises. Who is to determine? How it is to be determined? My submission is that the rules provide a machinery which decides these things. The machinery is given under Rule 323. It says:

"There shall be a Committee on Government Assurances to scrutinize the assurances, promises, undertakings, etc. given by Ministers, from time to time, on the floor of the House and to report on—

(a) the extent to which such assurances, promises, undertakings. etc. have been implemented.."

My submission is this. There is a Committee already which is constituted by you. That Committee has got the jurisdiction to determine what assurances have been given and how they have been carried out, etc. Please let me conclude....

MR. SPEAKER: Just a minute, please. Now everything is before us. I have given the ruling and after all that, this is going on, points of order, this and that. May I tell you one thing? My ruling yesterday arose out of a letter which the Home Minister wrote to me during lunch time, which reached me at about 3-30 or so. I think that was on the 22nd. In that letter he had sought my guidance about which matter in the C.B.I. Report will prejudice the judicial proceedings and which will not. And, in the meanwhile, he sent me that report also.

I made it clear ysterday that it is not the Speaker's job to mark out that these lines or these observations will prejudice the Court's decision or these will not prejudice, etc. I am in no position to express such opinion, nor is it my duty or function. This was the sense of my observation yesterday.

As far as the laying of the C.B.I. Report is concerned, well, it is not for the Speaker to lay on the Table on behalf of the Government. It is their business to do it or not to do it. This was what I said yesterday and I still hold it. As for the privilege motion and the position explained by my hon. friends, Sarvashri Bosu, Limaye, Mishra and Vajpayee and others that the rule of subjudice does not apply to the proceedings regarding privileges motion, I have no difference of opinion over that. I am going to see the proceedings and the observations which have been made because so much has gone on record. After that I want to give my ruling. It is because so many things have been said, I thought, I must see them again before I give my observation so that you may not be in a position to say later that something has been left out.

I am very clear that I cannot decide on judicial proceedings. Mr. Home Minister's letter put me in great difficulty. I am sending it back today. It is their business to lay or not to lay.

AN HON, MEMBER: Please fix a date for your ruling.

SHRI C. M. STEPHEN: Sir, if it is your position that you are giving a ruling then I will not proceed further but if they are going to speak then I may be allowed to continue.

MR. SPEAKER: I thought you have finished. Before you, Mr. Mishra, was standing. I told him I will give him one minute for his point of order. After that I am not going to listen. You, please, finish in one minute. I have to conduct the proceedings of the House. I have to listen to the points of order. Let me know how can I refuse a point of order. Mr. Sezhiyan says that he has not made his observation even once.

(Interruptions)

SHRI C. M. STEPHEN: What I was submitting to you was that under the rules, mere violation of an assurance will not constitute a breach of privilege.

MR. SPEAKER: I want to study the rules. What is the use of forcing so many things on me again?

If all of you speak simultaneously I cannot listen to you. What is all this? Please sit down. You are all addressing the Chair. After all, there should be some procedure or method. You cannot force me like this. These are privileges which cannot be discussed here.

SHRI S. M. BANERJEE (Kanpur): Why don't you allow me to make my submission?

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MR. SPEAKER: I am not listening to you. I am calling the other hon. Member. Mr. Mishra.

SHRI SHYAMNANDAN MISHRA: Mr. Banerjee, if you want, I can yield to you.

Sir, the Chair has given guidance to the House in the situation in which the House finds itself at the moment. (Interruptions).

MR. SPEAKER: May I request you all kindly to sit down?

SHRI SHYAMANANDAN MISHRA: Earlier, we had complained of a breach of privilege against the Ministers. They have come out with a statement that they have not committed any breach of privilege. We made our complaints on the basis of certain concrete grounds. We had quoted from the proceedings of the House. Now it is only interpreting the statement of the hon. Minister as against the factual statement made by the hon. Ministers on that side of the House that they have not committed a breach of privilege. How do you solve this problem now? These are the questions. Today the hon. Minister of Commerce said that he had not committed a breach of privilege although we have made it categorically clear that he said earlier that no injustice had been done and that every case had been considered on merits and all the licences were granted in consideration of justice and equity.

It now transpires that the chargesheet itself contains that these licences had been cancelled. Now they say they were given on the basis of justice and equity. What was the reason for this?

SHRI C. M. STEPHEN: Sir, we are also entitled to know what is happening here, There must be en end to this matter. Instead, there is # regular discussion that is going on. SHRI SHYAMNANDAN MISHRA: In fact, it was backed by quotation that the licences were granted in a very shady manner. And now that is being proved by the charge-sheet which has been submitted. That can be solved only by the production of the C.B.I. Report before us. Otherwise, it cannot be solved.

ग्रब्यक्ष महोदयः त्राप मिश्रा जी ग्राप प्वाइंट ग्राफ ग्राडंर पर बोल रहेथे ।

श्री झ्याम नदन मिश्राः जीहां। मैं तो बोल रहाथा। ग्रीर में क्याकर रहाथा?

ग्रध्यक्ष महोदय : मैं कोशिश कर रहा हूं देखने की कि क्या बोल रहे हैं ।

SHRI SHYAMNANDAN MISHRA: You have to consider whether we can proceed with the discussion of the privilege motion without the production of the document. We have been landed in a blind alley. We cannot proceed a step further in this matter.

SHRI C. M. STEPHEN: We are not proceeding with the privilege motion at all because it has not been admitted. We proceed with the privilege motion only when it is admitted. The question is whether the privilege motion is in conformity with the rules. It is not...

MR. SPEAKER: Do not interrupt now.

SHRI SHYAMNANDAN MISHRA: It had been pointed out to you in the last two or three days that we act as the highest court of justice in the matter of privilege. We are guided by our own laws in this matter. There is no appeal from us in the matter of privilege. This has been pointed out to you during the course of the discussion. But may I add to it a further argument? Even when criminal proceedings are going on, commissions of inquiry have been appointed. What happened in the case of the murder of Din Dayal Upadhyaya? A Commission of Inquiry called the Chandrachud Inquiry Commission was appointed. Similarly in other cases, commissions have been appointed. In a case in which offences have been committed in Parliament, we do not require any commission to go into them; we can examine the matter ourselves.

Therefore, this rule would not apply even when criminal proceedings have been going on in certain courts. May I also say this that the Chair will have to bear in mind that this inquiry was conducted in lieu of an inquiry by the House at that stage, and it was never the contention of the other side of the House that after the investigation had been conducted by the CBI it would not be open for the House to appoint a committee? So it is incumbent on them to produce the document even for the purpose, the limited purpose, of the consideration of the motions of privilege in this mafter. We cannot proceed an inch further without that.

MR. SPEAKER: Shri Piloo Mody.

SHRI P. G. MAVALANKAR (Ahmedabad): I must have risen umpteen times. I had written to you yesterday and today. Please tell us what is the rule under which I cannot get an opportunity to speak?

MR. SPEAKER: If you take shelter under points of order, it will only mean endless prolongation of the matter.

SHRI P. G. MAVALANKAR: I have not expressed myself. How do you know that I am going to take shelter under a point of order? I have written to you yesterday and today. I am not shouting. You are not giving me an opportunity to speak.

SHRI S. A. SHAMIM (Srinagar): If shouting is necessary to catch your eye, let me shout. SHRI P. G. MAVALANKAR: This is not the way to conduct the House.

MR. SPEAKER: That is very bad—if everybody advises me like that.

SHRI P. G. MAVALANKAR: You are calling only those who are shouting. You do not allow those who go by the law, those who write to you.

MR SPEAKER: This is very unfortunate.

SHRI N. K. P. SALVE: Mr. Mavalankar is a very responsible person.

SHRI PILOO MODY: The Prime Minister just now was concerned that there is very important business connected with her great programmes, particularly the programmes that they have crashed through at Narora.

SHRI C. M. STEPHEN: What is the point? We are not going to allow this. Let nothing happen here. What is the point of order? We will not allow this. The matter is a point of order. Let it come.

SHRI H. N. MUKERJEE: Are you ashmed of Narora? I thought they should be proud about it.

SHRI C. M. STEPHEN: We are ashamed of Narora being talked about by the B.L.D. That is a grand alliance. They may mind their business.

SHRI PILOO MODY: I mentioned this in view of what the Prime Minister has said. It is true that legislation in this House has been very largely upset as a result of this particular thing on the licence scandal. You will recall and I will ask the Prime Minister also to check from her Minister of Parliamentary Affairs, that we all in the Opposition had given him a guarantee of a certain amount of official hours in which the Government business can go on provided that the [Shri Piloo Mody]

House is not steam-rollered in this fashion.

The issue in point is very simple. On the first day of this session, 11th November at 12 O'clock the Home Minister should have placed the report on the Table of the House and asked the House for its opinion on how to proceed with this business. This was not done. You in your wisdom did not choose to pull up the Minister for not having performed his duty and thereafter privilege motions had to be introduced because it meant that certain assurances given by more than one Minister were not carried out. Therefore a series of privilege motions against all manner of Ministers were introduced in the House. Each one of these will be proceeded with, one by one, till the 20th December or later if you choose to extend the session or earlier if the Prime Minister wishes to dissolve Parliament. It will continue because after all the assurances given by representatives of 44 per cent of the people to representatives of 56 per cent of the people clearly stated that this report and what should have happened as a result of it should be a matter for the House and the House alone to discuss. A ruling like this was supposed to come out of you. You did not give that ruling. You gave a ruling full of ifs and buts and gave the Government any number of loopholes to escape.

MR. SPEAKER: It is a very clear ruling. There is also a rule on that subject. So, it is not only a ruling but quoting a rule also. Why do you mention it every day and say it is not clear? It is a definite ruling.

SHRI PILOO MODY: If you think that my understanding is wrong can you not have the patience till I have finished and then correct me?

MR. SPEAKER: What 'ifs and buts' were there? Kindly read it out. Let me know where is the 'if' and where is the 'but'. Please quote my ruling. It is a clear ruling.

(Interruptions)

SHRI PILOO MODY: I wish you were not so sensitive on that particular ruling because not only did I not understand it; none of my colleagues also did not understand it; Stephen did not understand it; Sathe did not understand it. Salve did not understand it, Bhagwat Jha Azad did not understand it, the Home Minister too did not understand it. What is the point of defending that ruling?

MR. SPEAKER: If it was not clear to you, let me know where it was not clear.

SHRI PILOO MODY: I may tell you that you quoted the rules, but you did not give a ruling. There is a difference. Please let me finish.

MR. SPEAKER: Why do you lose your temper? Please do not do it.

SHRI PILOO MODY: As a result of that ruling, Government did not know what to do and the Home Minister has written you a letter.

MR. SPEAKER: The Home Minister has never mentioned the ruling in his letter. He asked my opinion as to what part will affect the judicial proceedings and what part not. I am prepared to show you the letter in my chamber. You are a very respected member and it does not look nice that we should quarrel over it.

SHRI PILOO MODY: My quarrel is not with you. My qurrel is with the Government. Why do you unnecessarily come into this? The Home Minister read out a letter, which ended by saying, "I seek your guidance." But your reply was not read out.

SHRI ATAL BIHARI VAJPAYEE: We are aware of the reply.

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SHRI PILOO MODY: Now when the Home Minister is asking for your guidance, why is it that you do not give him clear guidance by saying, "In my opinion, I think you should place the report on the Table"? The bone of contention is very simple. All of us in the opposition are firmly convinced that there is some hanky-panky going on, the report has something revealing to say and that we are being deprived of that because they think that as a result of this, the scandal is going to go up further.

The Home Minister the other day said, and we have all now accepted, that the sub judice situation does not apply in this position. Yet, the Home Minister read the Cr. P. C. How does the CBI report in any way come under the Cr.P.C.? I do not want to get confused by lawyers, but I want to know what has an investigating agency to do with the Cr.P.C. You go and consult any good judicial expert, not these quacks who could not do well at the legal profession and have come to politics.

SHRI VASANT SATHE: It has the same relation which the profession of architect has to the construction of a building. (Interruptions)

SHRI PILOO MODY: Therefore, all the trouble that has arisen in the last week and more arises from this simple fact that the report has not been placed on the Table. I have said it once, I have said it many times. My colleagues here in the opposition have also said it that in Parliament we will be continuing this till that report has been placed on the Table. The Government because it can subvert procedures more freely than the opposition, will not be allowed to shield anyone as a result of not placing that report on the Table of the House.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY. MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): We do not want to shield anyone.

MR. SPEAKER: The Minister of Parliamentary Affairs is giving lunch to the visting Parliamentary Delegation and the time has been fixed at 1.30. So, we will take it up again tomorrow. Then I will hear only Shri S. M. Banerjee, Shri Sezhiyan and Shri P. G. Mavalankar and that also only purely on points of orders, for not more than half an hour.

We will now adjourn to meet again at 2.45 p.m.

13.42 hrs.

The Lok Sabha adjourned for Lunch till forty-five minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at forty-eight minutes past Fourteen of the Clock.

[MR DEPUTY-SPEAKER In the Chair]

MR. DEPUTY-SPEAKER: Papers to be laid.

SHRI JYOTIRMOY BOSU (Diamand Harbour): Sir, I am told, a visitor has been found with an explosive in the Gallery. It will be desirable if the details are given to the House.... Interruptions) I would like the correct facts to be given to the House before we take up any other work.

श्री मधु लिमये (बांका) : मुझे श्री बसु की तरह जानकारी मिली है कि बिजिटजं गैलरी में कोई एक्स प्लोसिव वगैरह मिले है। जिस तरह जर्मनी में राइणटेग फायर केश हुआ था श्रीर उसके नाम पर पालिया मैन्ट्री डैमोक री को खतम किया था हिटलर ने क्या उसी तरह से रघुरमैया जी मी खुलासा करेंगे कि आप ही ऐसे लोगों को श्रीर एक्सप्लोसिक्ज मे गैलरी को नहीं भेज रहे ही ताकि इस देश में पालिया मैन्ट्री

[आदो मघुलिमये]

डैमोकेसी को खत्म करके राइस टेग फायर केस के बाद जर्मनी में जिस तरह की तानाशाही बाई थी उसी तरह की तानाशाही इस देश में भी भाए धौर धाप उसको लाना चाहते हैं.. (इंटरप्शंज) मेरा चार्ज है धापके उपर कि य ग्रार प्लाटिंग पीपल विद एक्सप्लोसिष्ठ ।

भी शंकर दयाल सिंह(चतरा)ः बिल्कुल गलत है, बिल्कुल बेबुनियाद है।

श्री मधुलिमयेः राइशटग फायर केस इस देश में एनक्ट किया जा रहा है।

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RA-MAIAH): What he says is baseless, has no foundation. (Interruptions).

MR. DEPUTY-SPEAKER: Order, please. Will all of you sit down?

श्री रामावतार शास्त्री (पटना) पास किसने दिया है ? यह राइटिस्ट्स तत्वों की कांस्पिरेसी है।

MR. L'El'UTY-SPEAKER: Mr. Ramavatar Shastri, will you kindly sit down?

Now, a certain thing has been mentioned in the House. I am not aware of it myself....

SHRI MADHU LIMAYE: Are you ever informed about anything? You are always kept in the dark.

MR. DEPUTY-SPEAKER: In these days of trouble, if people keep me out of everything, I think, it is a blessing...

श्री मधु लिमयेः ग्रापके लिए व्लैसिंग है। हमारे लिए डिजास्टर है।

MR. DEPUTY-SPEAKER: I have my own light and nobody need give me any light.

A certain thing has been brought to the notice of the House by some hon. members. As far as I can understand, they say that somebody has been found with an explosive in the Visitors' Gallery. But, beyond that, we do not know what the facts are, I do not think, it is proper at this stage to throw accusations against anybody that he is responsible or that they are responsible. We do not know. But I think that, since the matter has been mentioned, if there is any information, I can pass on the information to the House; if there is no information, then information may be given. (Interruptions) I am now in-charge of the House. This thing has happened in the House. The Minister for Parliamentary Affairs has no business as far as the precincts of the House are concerned. It is the responsibility of the Speaker. Let this be very clear.

SHRI JYOTIRMOY BOSU: Why have you been kept in the dark? This is a very serious matter.

MR. DEPUTY-SPEAKER: Order, please.

SHRI VIKRAM MAHAJAN (Kangra): Nobody mentioned the name of the Minister of Parliamentary Affairs.

MR. DEFUTY-SPEAKER: Somebody said that the Minister of Parliamentary Affairs must come forward with a statement. That is why I pointed out that it was not the business of the Minister of Parliamentary Affairs at all. It is the Speaker who must pass on this information and whatever information is to be given to the Speaker, we have got our own security staff here, they are at it and they will collect the information and that information will be passed on to the House. I am only saying that it is not right to attribute motives. If that is darkness, I am quite happy to live in that darkness.

SHRI VAYALAR RAVI (Chiraywkil): Something has gone on record--what Shri Madhu Limaye has said....

MR. DEPUTY-SPEAKER: I have also said that it is unfortunate.

SHRI VAYALAR RAVI: This is the second incident. Last time one man came with a knife. He was caught, reprimanded and punished by this House.

Hon. Member, Shri Jyotirmoy Bosu was on his legs and he accused that he was a member of the Youth Congress and a Congressman.

It is very clear that all accusations made by Shri Madhu Limaye and Shri Bosu are baseless. He was arrested while attacking a Congress rally recently held. I can prove that he belongs to the group of JP. Even to-day the other person raised the slogan of JP Zindabad. They want to escape the responsibility. That is why they have planted him.

SHRI SAMAR GUHA (Contai): I have nothing to say about what my friend, Shri Madhu Limaye has said or what Shri Vayalar Ravi has said. It is upto you what portion you want to keep and what portion you want to expunge.

MR. DEPUTY-SPEAKER: I am not expunging anything.

SHRI SAMAR GUHA: My young friend, Shri Ravi has mentioned the name of JP. It is an insinuation. I want to draw your attention that Mr. Bansilal has made a public statement....(Interruptions)**

MR. DEPUTY-SPEAKER: No, please. I am not allowing anything to go on record. You are going far beyond. We have a knack of enlarging on things.

Now, papers to be laid.

14,57 hrs.

PAPERS LAID ON THE TABLE STATEMENT RE. CENTRAL GOVERNMENT MARKET BORROWING IN NOVEMBER,

1974.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a statement (Hindi and English Versions) indicating the result of the Central Government Market Borrowing in November, 1974. [Placed in Library. See No. LT-8570/74]

REPORTS RE. THE METTUR CHEMICALS AND INDUSTRIAL CORPORATION LTD., THE SYSTRONICS LTD., AHMEDABAD AND M/S. TELERAD (P) LTD., BOMBAY AND CEN-TRAL GOVERNMENT ORDERS THEREON

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table a copy each of the following Report₈ (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:--

- (i) Report under section 21(3)
 (b) of the said Act in the case of Mettur Chemicals and Industrial Corporation Limited and the Order dated the 27th September, 1971 of the Central Government thereon.
- (ii) Report under section 21(3)
 (b) of the said Act in the case of Systronics (a division of Sarabhai Sons Private Limited) Ahmedabad and the Order dated the 20th July, 1973 of the Central Government thereon.
- (iii) Report under section 21(3)
 (b) of the said Act in the case of M/s. Telerad Private Limited, Bombay and the Order dated the 21st February, 1974 of the Central Government thereon. [Placed in Library. See No. LT-8571/74].